COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

THIRTY-FIFTH REPORT

(Presented on 26.7.2017)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.

- 2. The Committee met on 24 July, 2017 for-
- I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Gopal Chinayya Shetty, N.K. Premachandran and K. Ashokkumar, M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2017 (Amendment of article 83, etc.) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Constitution with a view to provide that in case the House of the People is dissolved before completing its full term, the duration of the next House of the People may be extended or curtailed by upto two years to synchronise the elections to the House of the People with the elections to the State Assemblies and in case a State legislative Assembly is dissolved before completing its full term, the duration of next Assembly may be extended or curtailed by up to two years to synchronise the elections to the Assembly with the elections to the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2017 (Insertion of new article 28A) by Shri Om Birla, M.P.

The Bill seeks to insert a new article 28A to the Constitution with a view to provide that religious education related to Hindu religion shall be imparted in an educational institution wholly maintained out the State funds, if majority of the students studying in that institution are Hindus.

It also provides that such religious education shall not be compulsory for non-Hindu students studying in such institution:

It further provides that no Hindu student studying in such institution shall be compelled to such religious education.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2017 (Amendment of article 84) by Shri Om Birla, M.P.

The Bill seeks to amend the Constitution with a view to reduce the qualifying age for being chosen as a Member for the House of the People from twenty-five years to twenty-one years and for the Council of States from thirty years to twenty-eight years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:-
- (i) Resolution by Shri Gopal Chinayya Shetty 2 hours regarding renovation of buildings located in the vicinity of various Defence establishments
- (ii) Resolution by Shri N.K. Premachandran regarding 2 hours welfare measures to be undertaken by the Government for Non-resident Indians
- (iii) Resolution by Shri K. Ashokkumar regarding 2 hours welfare measures to be undertaken by the Government for mentally-ill persons

Recommendations

- 5. The Committee recommend that-
 - (i) Sarvashri Nishikant Dubey and Om Birla, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (3) of paragraph 3 above; and
 - (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

24 July, 2017

2 Shravana, 1939 (Saka)

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.